

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

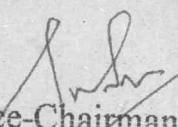
Order dated 01.09.04

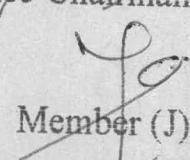
Heard Mr. A. Swain, Ld. Counsel appearing for the applicant and Mr. S.B. Jena, Ld. Standing Counsel appearing for the Respondents.

2. Applicant Shri Pitambar Nanda, presently working as Daily Rated Mazdoor under Bharat Sanchar Nigam Ltd., (in short B.S.N.L.) has filed this O.A. seeking a direction to the Respondents to sanction and pay his wages in Group D scale with D.A & A.D.A with effect from 08.08.2003.

3. During the course of hearing, it has been brought to our notice by the Learned Counsel for the Respondents that Deptt. Of Telecommunications of Union of India has become a separate corporate entity namely Bharat Sanchar Nigam Limited (BSNL) having its Registered Office at Sanchar Bhawan, Ashoka Road, New Delhi w.e.f.15.09.2000 and since there has been no notification bringing the BSNL within the jurisdiction of this Tribunal, there is no scope for this Tribunal to decide the matter.

4. This question has since been decided by the Full Bench of the Central Administrative Tribunal, at its Jaipur Bench in the case of B.N. Sharma etc. etc. Vs. Union of India and others reported in 2004(2) ATJ 11; wherein the Full Bench of this Tribunal has held that the CAT has no jurisdiction to entertain the applications pertaining to the service matters filed by the employees of the BSNL. In the said premises, this O.A. is dismissed for being not maintainable. There shall be no order as to costs.

  
Vice-Chairman

  
Member (J)